Regd. No. CHD/0093/2015–2017

Haryana Government Gazette

EXTRAORDINARY

Published by Authority

© Govt. of Haryana

No. 76-2017/Ext.] CHANDIGARH, THURSDAY, MAY 4, 2017 (VAISAKHA 13, 1939 SAKA)

HARYANA VIDHAN SABHA SECRETARIAT

Notification

The 4th May, 2017

No. 28-HLA of 2017.— The Haryana Legislative Assembly (Salary, Allowances and Pension of Members) (Amendment) Bill, 2017, is hereby published for general information under proviso to Rule 128 of the Rules of Procedure and Conduct of Business in the Haryana Legislative Assembly :–

Bill No. 28- HLA of 2017

THE HARYANA LEGISLATIVE ASSEMBLY (SALARY, ALLOWANCES AND PENSION OF MEMBERS) AMENDMENT BILL, 2017

A

BILL

further to amend the Haryana Legislative Assembly (Salary, Allowances and Pension of Members) Act, 1975.

Be it enacted by the Legislature of the State of Haryana in the Sixty-eighth Year of the Republic of India as follows:-

Short title and commencement.

1. (1) This Act may be called the Haryana Legislative Assembly (Salary, Allowances and Pension of Members) Amendment Act, 2017.

(2) It shall be deemed to have come into force with effect from the 1st April, 2016.

Amendment of section 4 of Haryana Act 2 of 1975.

2. In sub-section (1) of section 4 of the Haryana Legislative Assembly (Salary, Allowances and Pension of Members) Act, 1975, for the words "fifty thousand rupees", the words "sixty thousand rupees" shall be substituted.

STATEMENT OF OBJECTS AND REASONS

At present, Leader of the Opposition is being paid salary @ ₹ 50,000/- per month as per Section 4(1) of the Haryana Legislative Assembly (Salary, Allowances and Pension of Members) Act, 1975.

Keeping in view the rise in the cost of living the Government has decided to increase the salary of Leader of the Opposition from ₹ 50,000/- per month to ₹ 60,000/- per month .

RAM BILAS SHARMA,
Parliamentary Affairs Minister,
Haryana.

The Governor has, in pursuance of Clauses (1) and (3) of Article 207 of the Constitution of India, recommended to the Haryana Legislative Assembly the Introduction and consideration of the Bill.

Chandigarh :
The 4th May, 2017.

R. K. NANDAL,
Secretary.

FINANCIAL MEMORANDUM

The propose increase in Salary of the Leader of the Opposition will entail an extra expenditure of approximately ₹ 1,20,000/- (₹ one lac twenty thousand only) per year from the State Exchequer.

(प्राधिकृत अनुवाद)

2017 का विधेयक संख्या–28 एच०एल०ए०

हरियाणा विधान सभा (सदस्य वेतन, भत्ता तथा पेंशन) संशोधन विधेयक, 2017

हरियाणा विधान सभा (सदस्य वेतन, भत्ता तथा पेंशन) अधिनियम, 1975, को आगे संशोधित करने के लिए

विधेयक

भारत गणराज्य के अड़सठवें वर्ष में हरियाणा राज्य विधानमण्डल द्वारा निम्नलिखित रूप में यह अधिनियमित हों :–

संक्षिप्त नाम तथा प्रारम्भ।

1. (1) यह अधिनियम हरियाणा विधान सभा (सदस्य वेतन, भत्ता तथा पेंशन) संशोधन अधिनियम, 2017, कहा जा सकता है।

(2) यह प्रथम अप्रैल, 2016 से लागू हुआ समझा जाएगा ।

1975 के हरियाणा अधिनियम 2 की धारा 4 का संशोधन।

2. हरियाणा विधान सभा (सदस्य वेतन, भत्ता तथा पेंशन) अधिनियम, 1975, की धारा 4 की उप–धारा (1) में, ''पचास हजार रुपये'' शब्दों के स्थान पर, ''साठ हजार रुपये'' शब्द प्रतिस्थापित किए जाएंगे ।

उद्देश्यों एवं कारणों का विवरण

वर्तमान में हरियाणा के नेता प्रतिपक्ष को 50,000/– रुपये प्रति माह वेतन, हरियाणा विधान सभा (सदस्य वेतन, भत्ता तथा पेंशन) अधिनियम, 1975 की धारा 4(1) प्रावधान अनुसार दिया जा रहा है।

जीवनोपयोगी वस्तुओं की कीमतों में बढ़ोतरी के दृष्टिगत यह प्रस्तावित किया गया है कि नेता प्रतिपक्ष का वेतन 50,000/– रुपये प्रति माह से बढ़ाकर 60,000/– रुपये प्रति माह कर दिया जाए।

राम बिलास शर्मा,
संसदीय कार्य मंत्री,
हरियाणा।

भारत के संविधान के अनुच्छेद 207 के खण्ड (1) तथा (3) के अनुसरण में राज्यपाल ने हरियाणा विधान सभा से इस विधेयक को प्रस्तुत करने तथा इस पर विचार करने की सिफारिश की है।

चण्डीगढ़ :
दिनांक 4 मई, 2017.

आर० के० नांदल,
सचिव।

वित्तीय ज्ञापन

हरियाणा के नेता प्रतिपक्ष के वेतन व स्टैशनरी व स्टैम्प पर किये गये खर्चे में प्रस्तावित बढ़ोतरी करने पर राजकोष पर लगभग ₹ 1,20,000/– (एक लाख बीस हजार रुपये) प्रति वर्ष अतिरिक्त खर्चा आएगा।

55271—H.V.S.—H.G.P., Chd.